

Notice to Investors of PACL Ltd.

The Securities and Exchange Board of India (SEBI), pursuant to order dated February 02, 2016 passed by the Hon'ble Supreme Court of India in the matter of Subrata Bhattacharya V. Securities and Exchange Board of India (CA No. 13301/2015) and other connected matters, constituted a Committee under the Chairmanship of Justice (Retd.) R.M. Lodha, former CJI, for selling the properties of PACL Ltd. and using the sale proceeds to refund investors who have invested monies in PACL Ltd. The Committee is taking all requisite steps to perform its mandate under the overall supervision of Hon'ble Supreme Court and has filed reports before the Hon'ble Court, which reports are available on the SEBI website viz. <https://www.sebi.gov.in/PACL.html>.

The Committee had sought online refund applications vide press release dated February 08, 2019 from investors of PACL Limited. Applications filed by the investors for claims upto Rs.5000 are currently being processed for effecting refund. Further, in the current refund process, claim applications of investors who are in possession of the requisite documentation such as original bond certificate and original outstanding receipt(s) of payment, etc. are being considered, subject to uploading of scanned copies of the same.

Other investors with claims in excess of Rs. 5000 as well as other cases, such as claim applications from nominees or legal heirs or where investor does not possess any receipts or is in possession of only a few receipts or just the last receipt and/ or does not possess the bond certificate or investor has only acknowledgement issued by PACL, etc., are requested to await notification by the Committee with respect to such claims, in due course.
